

11

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

01/12/1988

Learned advocates Mr. I.M. Kapoor for Mr. V.H. Bhairavia and Mr. N.S. Shevde for the petitioner and respondents respectively present. The case ^{allurels is} be put up when the service card mentioned in the petition as ^{with a lawyer} Annexure A-1 is filed otherwise the case ~~will~~ liable to be rejected summarily.

Dhirir

(P H Trivedi)
Vice Chairman

Joshi
(P M Joshi)
Judicial Member

*Mogera

M.A./658/88
in
O.A./593/88

(2)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

21/09/1988

Neither petitioner nor his advocate present.
Heard Mr. N.S. Shevde, the learned advocate for the
respondents. Registry to put up misc. application
after O.A./594/88 is admitted and note this for other
cases of such a nature also.



(P H Trivedi)
Vice Chairman



(P M Joshi)
Judicial Member

*Mogera

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

7/9/1989

When the matter came up for admission on **1.12.1988**, Mr. I.M. Kapoor appearing for Mr. V.H. Bhairavia, learned counsel for the petitioner was present. At the request of the petitioner, they were allowed to put up the service card mentioned in the petition as Annexure A-1 within a fortnight. It was further directed that in case, they fail to do so, the application is liable to be rejected summarily. It is borne out that the directions have not been complied with.

When the matter was called out today for admission, neither the petitioners nor their advocate are present. The application is therefore, dismissed for default.

M. M. Singh
(M M Singh)
Administrative Member

~~Singh~~
(P M Joshi)
Judicial Member

*Mogera